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Original

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CR No. 6639 of 2014

Sudesh Rani

..... Petitioners

V/s

Usha Rani and Ors.

..... Respondents

Respondent No. 3:

General Public.

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **02.8.2022(A)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on

16th May, 2022.



[Signature]
16/5/22

Superintendent (Judl.),
For Registrar (Judicial)

[Signature]
16.5.22

10/8/22
10/8/22

olc

COURT NOTICE

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CR No. 6639 of 2014

Date of Hearing: 02.8.2022(A)

Sudesh Rani

..... Petitioners

V/s

Usha Rani and Ors.

..... Respondents

Notice to: **Respondent No. 3:** ~
General Public

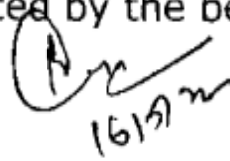
In the above titled appeal, the respondent(s)/defendant(s) could not be served in ordinary process. It is ordered that the respondent(s)/defendant(s) should appear in person or through counsel on **02.8.2022 at 10.00 a.m.**


For details logon to www.highcourtchd.gov.in

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(Not to be published in newspaper)

The above Court Notice is forwarded to **The Manager, The Tribune (English)** publication and necessary compliance. Copy of the publication be sent to this Court before the next date of hearing.

Publication charges will be paid/ deposited by the bearer of this letter.


16/5/22
Superintendent
For Registrar (Judicial)
Punjab and Haryana High Court,
Chandigarh.


16.5.22